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CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

O.A. No. 22 of 1992(L)

Akhilesh Kumar Dixit

Applicant

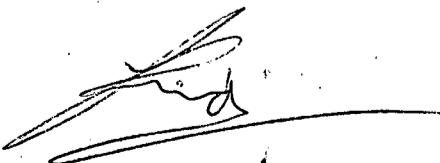
versus

(1)Union of India & Ors. Respondents.
(2)Superintendent of Post Offices, Hardoi Division, Hardoi.
(3)Director, Postal Services, Bareilly Division, Bareilly.

Hon. Mr. S.N. Prasad, Member Judicial.

Applicant has approached this Tribunal under section 19 of the Administrative Tribunals Act, 1985 with the prayer, inter alia, to direct the respondents to decide the representation of the applicant in accordance with law.

2. Briefly stated, the facts of the case, inter alia, are that the applicant was appointed as Extra Departmental Post Master in District Hardoi on 8.8.84 and was removed from service on 27.5.87 on account of conviction and sentence by the 7th Additional Sessions Judge, under section 306 I.P.C., on 19.5.87 and the above sentence was stayed by the Hon'ble High Court vide order dated 17.7.87. It is further stated that the father of the Applicant namely Shri Avdhesh Narain, who was also holding the post of Extra Departmental Branch Post Master, was also convicted and sentenced

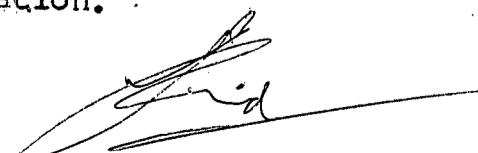


and had filed the claim petition before this Tribunal to quash that order and this Tribunal quashed the aforesaid order by its order dated 2.5.89 in O.A. case No. 211/88.

3. The applicant, whose services were terminated on 27.5.87 had also approached this Tribunal and the application of the applicant was numbered as O.A. No. 78 of 1988(L) and that application was allowed ^{by this Tribunal} (vide order dated 7.1.91 (copy whereof is Annexure A-4 to the application)).

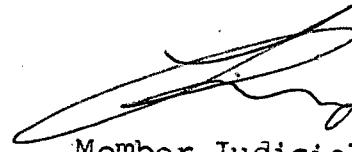
4. I have the learned counsel for the applicant Shri A.K. Shukla as well as the learned counsel for the respondents Shri A.K. Chaturvedi.

5. The learned counsel for the parties have drawn my attention to the representation of the applicant dated 25.7.91, which is Annexure A-1 to the application and the learned counsel for the parties have urged that the representation of the applicant has not still been decided and the decision of the aforesaid representation by respondents will go a long way in deciding the application of the applicant substantially. It is also noteworthy that a Reminder Annexure -2 of the applicant, which is dated 26.11.91 in ^{said} regard to the representation (Annexure -1) has also proved ineffective and no reply whatsoever has been given by the respondent ^{No. 2} in regard to the above representation.



6. Thus, in this view of the matter and keeping in view all the aspects of the matter and ^{~ it ~} circumstances of the case, I find it expedient that the respondent No. 2 be directed to decide the representation of the applicant (Annexure-1) from proper perspective by a reasoned speaking order, in accordance with law, within a period of three months from the date of receipt of the copy of this order; and I order accordingly.

7. The application of the applicant is disposed of as above at the admission stage with no order as to costs.



Member Judicial. 22.1.92

Shakeel/ Lucknow: Dated 22.1.92.